

and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore."

The motion was adopted

(iii) **COFFEE BOARD**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): Sir, I beg to move the following:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

12.59 hrs.

MATTERS UNDER RULE 377

(i) **Re LAYING OF REPORT OF NETAJI INQUIRY COMMISSION**

MR. SPEAKER: Professor, you have written to me an interesting letter.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Which Professor?

MR. SPEAKER: There are many Professors in this House, including myself, Professor, Samar Guha, you were so much in a hurry. You have written the date with your own hand and you have written it as 5th July, 1971. He has gone back three years. If I were to go technically into it I should not allow it to be raised, this is three years old, but with my own hand, with your permission, I have corrected the date.

It is 5th August, 1974. Now you say that you will certainly be responsible for some very unusual performance in this House if I do not allow you anything on the Khosla Enquiry Commission Report to be laid. At the same time, you have assured me that though it will not be in keeping with the good traditions of Parliament but, still, at the end, you will say that whatever be your behaviour, you will always be in my hands.

13 hrs.

So, all I can say is this. You can, in a minute, let me know what you want to say: This is not late. But, I do not know what he has in his mind. Before you do so, let the hon. Minister reply.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): Sir, I have got all the facts and I want to make a statement in this House. Government have no desire or intention to delay presenting the Report to Parliament. The Commission presented its Report to Government on 30th June, 1974.

Under the law, we are required to present the Report along with a memorandum on the action taken thereon within six months.

Therefore, it would be in order if Government were to place the Report before the House before 30th December, 1974. However, we are quite willing to present the Report to Parliament even earlier if the prescribed procedural requirements can be fulfilled.

Copies of the Report have to be got printed before it is placed on the Table of the House. The Report is in English. I have tried to find out and I am told that it is in 462 typed pages of approximately three-quarters of foolscap size, and we have to arrange for its translation into Hindi and for the printing of the Hindi version also. Copies of the Report in both the languages are to be presented to Parliament simultaneously. I do not know whether it is possible to waive this requirement under any circumstance.

The House will appreciate that the printing work has to be entrusted to the Government Press with a view to ensuring its secrecy till the presentation of the report to Parliament. The press has a top priority dictated by the urgency of business in Parliament during session. Nevertheless, we have been continuously in touch with the printing press and I have given directions that every effort should be made to expedite both the translation and the printing work. I shall present the Report to Parliament as soon as it is practicable keeping in view the procedural aspects and requirements outlined by me.

SHRI SAMAR GUHA (Contd.):

Sir, why I have been very much anxious to have this report placed on the Table of the House is this. It is not very easy for me to say that. But, during the course of the pro-

ceedings of the Commission and in course of writing of report of the Commission as also at the time of submission of the Commission's Report, many unusual extraordinary and intriguing things have happened. I would just only give one example. Not only three Secretaries have been changed just earlier—a month before the writing of the Report was started, all the members of the staff were completely changed. I have also the other information that the Khosla Commission's report has been leaked out to the Calcutta Press purposely. I have also come to know that in that report the Commission not only totally supported Shahnawaz Khan's Report but, in the course of the proceedings of the Commission, Mr Justice Khosla said firstly,

“Shahnawaz Khan Committee's Report is non-existent to this Commission”.

Secondly, “Mr. Shahnawaz Khan came to plead his own case”; thirdly, “of course he told lies”; fourthly, he further said “if the plan of Netaji's escape can be established, there cannot be any truth of his death in the plane crash”. Also he told many of his friends before writing the Report—Mr. Justice Khosla himself said—that there had been no positive proof of the plane crash.

But the House will be surprised to know in the course of the proceedings of the Commission and during the writing of the report and at the time of the submission of the report many intriguing things have happened. The Chairman of the Commission wrote a biography of the Prime Minister while conducting the proceedings of the Commission. Justice Khosla also brought a gift for the Prime Minister from Formosa. I have many things more to say and that is the reason why I am very much anxious for the Commission's Report. I do not know a man with

judicial integrity sitting as the Chairman of a Commission, should write the biography of the Prime Minister. I had written to the Prime Minister six-months ago that the Chairman had already started writing the report. Mr. Justice Khosla started writing report of the Commission even before the arguments of the Commission started. There are many ugly things which I will disclose later. This is on record that I wrote to the Prime Minister about the matter and indicated that I will not give it to the Press. As he has submitted the report I am disclosing this now.

The explanation given by the hon. Minister is just a trickery. In the case of Select Committees reports they are printed within two-three days. There have been many cases where the Hindi translation waited. There is no question that they should wait for getting Hindi translation. They can place this Report on the Table of the House within a week or ten days. I am very much anxious to see that it is placed on the Table of the House within a week or ten days so that we many get an opportunity to discuss the same on the Floor of the House because I have many things more to disclose about the Commission and some other things also. The death report about the Netaji submitted by the Government of Japan and collected from Formosa and submitted by other sources also on a translation was found to be a death report of a Japanese soldier. Even then Justice Khosla supported the Shahnawaz Khan Committee's report. I would again abide by you and wait for a week or ten days. Then I will take some measures even if they are beyond my sense of parliamentary dignity and propriety because I have to act under the compulsion and dictation of my conscience.

श्री अटल बिहारी वाजपेयी: जहां तक अनुवाद का प्रश्न है जब रिपोर्ट लिखी जाती है तभी उसका हिन्दी अनुवाद प्रारम्भ हो जाए तो यह कठिनाई पेश न आये। जब ऐसे कमिशन बने तभी से उनके साथ हिन्दी अनुवादकों का प्रबन्ध हो जाना चाहिये ताकि अंग्रेजी में रिपोर्ट तैयार होते होते हिन्दी में भी तैयार हो जाय। या फिर रिपोर्ट हिन्दी में लिखी जाए और उसका अंग्रेजी अनुवाद हो।

श्री एस० एम० बनर्जी (कानपुर): उन्होंने जो कहा है सही है। मैंने देखा है कि कई ऐसी रिपोर्ट होती हैं जो ग्रहण होती हैं, पब्लिक इम्पोर्ट्स की होती है और उनको साइक्लोस्टाइल्स हालत में ही लाइब्रेरी में रख दिया जाता है। इस रिपोर्ट के बारे में कहा जा रहा है कि पब्लिश होगी। प्रेस में इस के बारे में निकल चुका है। इस सदन के सभी मन्बरान चाहते हैं कि इस पर बहस हो। मैं चाहता हूँ कि इस रिपोर्ट की साइक्लोस्टाइल्ड कापी मुहैया की जाये।

श्री मधुलिमये (वांका): जो अंग्रेजी कापी साइक्लोस्टाइल्ड है, वह तो रखी जाये।

अध्यक्ष महोदय: मैं समझता हूँ कि एक्शन टेकन रिपोर्ट को प्रायर्टी कानसिडरेशन दिया जाये और साथ साथ हिन्दी वर्शन भी आ जाये।

SHRI UMA SHANKAR DIKSHIT: If I can complete this, say three or four days before the end of the session, then I shall be very happy to present it. But if it is not ready by that date, then it does not make any difference whether it is done now or a little later. But we shall not delay the preparation of it.

SHRI SHYAMNANDAN MISHRA: (Begusarai): The report should be discussed during this session. If it is placed only three or four days before the end of the session, even then it should be discussed in the House.

SHRI S. M. BANERJEE: The Pay Commission's report was placed in the Library even without page-numbering.

MR. SPEAKER: I have already said that priority should be given to the action taken report.

(ii) REPORTED KIDNAPPING OF A MEMBER OF NAGALAND LEGISLATIVE ASSEMBLY BY B.S.F. PERSONNEL AND RANSACKING OF A VILLAGE IN GARO HILLS

MR. SPEAKER: Now, Shri B. K. Daschoudhary. His is the first name in the notice, and, therefore, I am allowing him.

SHRI S. M. BANERJEE (Kanpur): I request I may also be allowed to say a word. After all, we do not belong to the same party but to different parties.

MR. SPEAKER: Normally, I allow only one of them. The hon. Member's name is associated with that.

SHRI S. M. BANERJEE: 50 per cent time should be given to me and

the time should be divided between us.

SHRI B. K. DASCHODHURY (Cooch-Behar): I am raising this issue under rule 377. Armed border security personnel ransacked Majher-char village in Garo Hills in the State of Meghalaya and indiscriminately assaulted the villages including the kidnapping of one MLA Mr. Shamsul Haque.

The Meghalaya Government have also received a complaint on a similar allegation from Mahendraganj MLA Mr. Shamsul Haque. The MLA who was said to have protected the atrocities on the villagers on the midnight of July 14, was alleged to have been kidnapped by the BSF personnel and kept confined in the nearby checkpost of the BSF. The MLA was rescued by the local police only on the next morning.

The incident started when a BSF man broke into the room of a widow on the midnight of 14th July at the residence of Mr. Mahtab Sheikh. Attracted by the hue and cry raised by the lady and other inmates of the household, the villagers gathered round and got hold of the intruder, the BSF personnel man. The BSF personnel shortly arrived from a nearby checkpost in the village and took away the BSF man held by the villagers, after rampaging the village and assaulting the villagers indiscriminately.

A public meeting and a number of demonstrations were held at Mahendraganj protesting against such BSF's heinous atrocities.

Incidents of a similar nature are not very rare in our country. These are committed by the BSF personnel. Therefore, I would demand of the hon. Minister, through you, to make a thorough inquiry into this matter